

fer of 15 thousand million cubic feet of Krishna waters to Madras City are at present being examined by the Governments of Andhra Pradesh, Karnataka and Maharashtra. These proposals will be examined at an Inter-State meeting to be held as soon as the comments of the three States are received, with a view to selecting an appropriate scheme.

**Scooter Garages for Quarters constructed at Indira Nagar, Madras**

1870. SHRI S.D. SOMASUNDARAM, Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether scooter garages have not so far been provided for Central Government quarters constructed at Indira Nagar, Madras;

(b) if so, the reasons for the delay in providing the same; and

(c) whether the Government will assure to provide the same before the rainy season?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) When these quarters were sanctioned and take up for construction, there was no decision for construction of scooter garages and, therefore, scooter garages have not been provided. There is, therefore, no question of any delay.

(c) Government would consider, on merits, requests for provision of scooter garages if made by a fair the upper storey quarters. It may not be possible to provide these scooter garages before the rainy season.

**Pay Scales of Employees of Saw Mill Division, Andaman and Nicobar Islands**

1871. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether anomalies exist in designation and scale of pay in the different categories of industrial employees of Saw Mill Division, Chatham, (Andaman & Nicobar Islands); if so, whether a Committee was constituted by the Andaman Forest Department and the recommendations of the Committee submitted to the Government of India;

(b) if so, decision taken to end the said anomalies; and

(c) when it is expected to be finalised?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The Andaman Forest Department constituted a Committee in November, 1974 to go into the working, with particular reference to the anomalies, if any, in the designation and pay scales of the workers on the industrial establishment, of the Chatham Saw Mill Division. The Committee has recommended redesignation of certain existing posts, creation of additional posts and creation of new posts which do not exist in the Andaman Forest Department.

(b) and (c): The matter is still under consideration of the Government, as it requires detailed examination from financial and administrative angles.

**Remunerative Price for Sugarcane and Jaggery**

1872. SHRI P. THIAGARAJAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that in the absence of a clear cut policy for fixing a remunerative price for sugarcane and jaggery, the growers are at the mercy of merchants who get it at throw away prices;

(b) if so, whether Government propose to introduce a system of remunerative price for sugarcane and its products in the interests of economic viability of the agriculturists; and

(c) the salient features of such a proposal, if any?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) to (c): The Central Govt. fixes the statutory minimum price of sugarcane payable by each sugar factory for each sugar season under the Sugarcane (Control) Order, 1966. In addition growers are entitled to 50 per cent of excess realisation from the sale of non-levy sugar, for the sugarcane supplied by them, under clause 5A of the above Order. However, in practice, State Governments intervene and advise the price payable by sugar factories in the State for the season. These State-advised prices are much higher than the sum of the statutory minimum price and 50 per cent share of excess realisations as mentioned above. It is, therefore, generally not necessary to invoke the provisions of clause 5A of the Order.

There is no price control on jaggery or sugarcane supplied to jaggery manufactures. Jaggery being a cottage industry it is not desirable to introduce any system of price controls. Since jaggery manufacturers very often operate in areas covered by sugar mills, they have to pay competitive prices, comparable to those paid by sugar mills, in order to draw enough cane for manufacture of jaggery.

#### Shalimar Bagh and Pitampura Residential Schemes

1873. **SHRI SHEO SAMPAT:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Delhi Development Authority had allotted plots of land to low income group people in Shalimar Bagh and Pitampura residential schemes in early 1976 and had also realised the full amount of the same;

(b) whether 84 sq. meter plots were allotted @ Rs. 96/- per meter;

(c) whether in view of the income of the low income group people this price is not on the higher side and if so, the reaction of Government thereto; and

(d) whether the development of these areas has not yet been completed and whether Government propose to give interest to those allottees from whom the full payment was realised more than a year back upto the period when the development work is complete?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) Yes, Sir. Full amount of the premium has been realised from those, who have taken possession of the plots.

(b) Yes, Sir.

(c) Land is to be allotted to low Income Group persons at predetermined rates and Government agree that every effort should be made to reduce land costs by keeping the cost of development under control.

(d) Development of these areas is in progress and is likely to be completed in about two years' time. No decision about the payment of interest has yet been taken.

#### Accommodation for Working Girls in Y.W.C.A.

1874. **SHRI SHEO SAMPAT:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether accommodation is provided to working girls in the Y.W.C.A.;

(b) if so, what are the terms of the allotment of accommodation to working girls in Y.W.C.A.;

(c) the grant Government provided annually to Y.W.C.A. and control it exercises over its management;

(d) whether he is aware that the present management of Y.W.C.A. have illegally served notices on certain working girls to vacate the accommodation; and

(e) if so, the reasons for such an illegal act on the part of management of Y.W.C.A.; and the action taken or proposed to be taken by the Government?